

No.GOB(I) 1(2)/2023

HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 10TH JANUARY, 2024.

NOTIFICATION

PART - A

Smt. Suvarna Kubbanna Mirji, IV Addl. District and Sessions Judge, Dharwad is transferred and proposed for appointment as Prl. Judge, Family Court, Dharwad (Vacant Court), in the interest of public service, to take effect from the forenoon of **16th January, 2024**.

PART - B

The following newly appointed District Judges in the Karnataka Judicial Service vide Government Notification No.DPAR 63 SHC 2023 dated 13.12.2023 who are presently undergoing training at Karnataka Judicial Academy, Bengaluru are posted to the charges noted against their names, to take effect from the forenoon of **16th January, 2024**:-

Sl. No.	Name of the Officer	Charge to which posted
1	2	3
1	Sri. Krishnamurthy J.B.	LVIII Addl. City Civil and Sessions Judge, Bengaluru City <i>(Vacant Court)</i>
2	Sri. Somashekara B.	III Addl. District and Sessions Judge, Bengaluru Rural District, (to sit at Anekal). <i>(Vacant Court)</i>
3	Sri. Rajakumara C.	IV Addl. District and Sessions Judge, Dharwad <i>(Vice Smt. Suvarna Kubbanna Mirji - transferred)</i>

BY ORDER OF THE HIGH COURT,

Sd/-

(K.S.BHARATH KUMAR)
REGISTRAR GENERAL

: 2 :

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (e-Gazette), High Court of Karnataka, Bengaluru.

Copy forwarded for information and necessary action to:-

- 1 The Prl. City Civil and Sessions Judge, Bengaluru City, Prl. District and Sessions Judges of Bengaluru Rural District and Dharwad District.
- 2 Smt. Suvarna Kubbanna Mirji, IV Addl. District and Sessions Judge, Dharwad, with a direction to get herself relieved from the present charge of her post and then proceed to take charge of her new post *on 16th January 2024* on receipt of necessary appointment order from the Government.
- 3 The Director, Karnataka Judicial Academy, Bengaluru, with a direction to make necessary arrangements for relieving the officers at **Part-B** of the notification on the afternoon of 12th January, 2024, so as to enable them to take charge of their posts on 16th January, 2024.
- 4 The Officers concerned.
- 5 The Accountant General in Karnataka, Bengaluru.
- 6 The Courts concerned.
- 7 The A.R (S.S)-cum-PPS to Hon'ble the Chief Justice.
- 8 The Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Recruitment)/Registrar (Administration)/Registrar (Protocol and Hospitality)/Registrar (Computers)/Registrar (Infrastructure and Maintenance)/Registrar (Statistics and Review) and Secretary to Hon'ble the Chief Justice.
- 9 All the Private Secretaries to the Hon'ble Judges.
- 10 The Additional Registrar General, Dharwad and Kalaburagi Benches.
- 11 The Central Project Co-ordinator of this office.
- 12 The Director, Arbitration Centre – Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
- 13 The Director, Karnataka Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.

: 3 :

- 14 The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
- 15 The Member Secretary, High Court Legal Services Committee, High Court Building, Bengaluru.
- 16 The Deputy Secretary, Juvenile Justice Committee, High Court of Karnataka, Bengaluru.
- 17 The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
- 18 The Prl. Secretary to Government of Karnataka, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
- 19 The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
- 20 The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
- 21 The President, Karnataka State Judicial Officers' Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
- 22 The Section Officers of GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCL/DJBS/DJA-I/DJA-II/DJA-III Branches of this office.
- 23 Spare copies.

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